

Court no: 1

CC no: 1203/93

in

O.A. No. 147/93

18-12-97

Hon'ble Mr. Justice B.C. Saxena, V.C.

Hon'ble Mr. D.S. Bawera, A.M.

Through this Contempt petition, applicant alleges non-compliance of the Tribunal's order dated 07-04-93 passed as interim order in OA No: 147/93. In view of the provision contained in section 20 of the Contempt of Court Act, since one year has lapsed, at this belated stage Tribunal is precluded from taking ^{Cognizance} ~~Cognizance~~ of this Contempt petition. Contempt petition is accordingly dismissed.

Judgment
Signed
07-1-98

Shri
AM

Boh
V.C

Smt/-